GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No.16/2015-Central Excise

New Delhi, the 1\textsuperscript{st} March, 2015

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 23/2003– Central Excise, dated the 31\textsuperscript{st} March, 2003, published in the Gazette of India, Extraordinary, Part II, Section 3, subsection (i), vide number G.S.R. 266 (E), dated the 31\textsuperscript{st} March, 2003, namely:

(i) serial numbers 1A and 1B and the entries relating thereto shall be omitted;

(ii) against serial number 5A, in column (4), for the entry “12\%”, the entry “12.5\%” shall be substituted;

(iii) against serial number 6, in column (4), for the entry “12\%”, the entry “12.5\%” shall be substituted;

(iv) against serial number 7A, in column (4), for the entry “12\%”, the entry “12.5\%” shall be substituted.

[F. No. 334/5/2015- TRU]

(Pramod Kumar)
Under Secretary to the Government of India

Note. - The principal notification No. 23/2003 – Central Excise, dated the 31\textsuperscript{st} March, 2003, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 266(E), dated the 31\textsuperscript{st} March, 2003 and was last amended, vide notification No. 18/2014 – Central Excise, dated the 11\textsuperscript{th} July, 2014, published, vide number G.S.R. 449(E), dated the 11\textsuperscript{th} July, 2014.